

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-20/2003(Pt.)/13376/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Chandranshu Chaturvedy,  
Principal Judge,  
Family Court,  
Barpeta.

Dated Guwahati, the 19<sup>th</sup> December, 2022.

Sub:- **Permission to avail Winter vacation alongwith station leave.**

Ref:- Your letter No.FCB/15/Admin/2022/918, dated 08.12.2022.

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail **Winter vacation from 26.12.2022 to 31.12.2022 alongwith station leave permission from the evening of 23.12.2022 till the morning of 02.01.2023**. The Counsellor, Family Court, Barpeta and in his absence the Chief Judicial Magistrate, Barpeta and in his absence the in charge C.J.M, Barpeta will remain in charge of your Court and office in your absence.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2003/13377-13377(A)/A, dated** , 19-12-2022

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
- ✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**